

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE THIRTIETH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 29338 OF 2025

Between:

Dr Y Babji, S/o late Y Madhava Rao, Aged 53 years, Occ. Principal Scientist
In National Research Center on MEAT Hyderabad R/o Hyderabad

...PETITIONER

AND

1. The Union of India, rep by its Secretary ICAR Krushi Bhavan New Delhi
2. The Secretary, Indian Council of Agricultural and Research Krushi Bhavan New Delhi
3. The Director General Indian, Council of Agricultural and Research Krushi Bhavan New Delhi
4. The Director National Meat Research Institute, (previously National Research Center On Mest) Chengicherla, Hyderabad
5. Dr V V Kulakarni, Professor, Department of Live Stock Products Technology (meat science) Veterinary College and Research Institute, Namakkal 637002 Tamilnadu State

(Not a necessary party since retired long back)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or direction more particularly in the nature of writ of mandamus declaring orders dated. 6-2-2025 and 5-6-2025 passed in M.A. No.47 of 2025 in O.A. No.217 of 2019 by the Central Administrative Tribunal, Hyderabad in dismissing the M.A. No.47 of 2025 in O.A.No.217 of 2019 misconstruing that the M.A. No.47 of 2025 and M.A.No.144 of 2020 in O.A.No.217 of 2019 are one and the same as illegal, arbitrary, high handed and

cannot be justified in the eye of law and consequently direct the 2nd respondent to reconsider the APAR/ACR of the applicant for the years 2014-2015, without reference to the orders passed in appeal vide F No 17(6)/2018-LAW(2) dt 13-12-2018 by implementing the orders passed dt 27-2-2020 passed in OA No 217/2020 and MA 144 of 2020 , OA 218/2019 MA No 145 of 2020 and OA 219 of 2019 and MA 146 of 2020 in the interest of justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of orders dated. 6-2-2025 and 5-6-2025 passed in M.A. No.47 of 2025 in O.A.No.217 of 2019 by the Central Administrative Tribunal, Hyderabad in dismissing the M.A. No.47 of 2025 in O.A.No.217 of 2019 with a direction to reconsider the M.A. No.47 of 2025 in O.A.No.217 of 2019 in the interest of justice.

Counsel for the Petitioner: SRI CH.SRINIVAS

**Counsel for the Respondent No.1: SRI N.BHUJANGA RAO,
DEPUTY SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.2 to 4: Ms. C.VANI REDDY, SC FOR ICAR

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.29338 of 2025

Order:

Heard Mr. Ch.Srinivas, learned counsel for the petitioner and Ms. C.Vani Reddy, learned Standing Counsel for Indian Council of Agricultural Research (ICAR) appearing for respondents No.2 to 4.

2. Learned Central Administrative Tribunal at Hyderabad (for short 'the Administrative Tribunal') passed order dated 27.02.2020 in O.A.No.217 of 2019, directing respondent No.3-ICAR represented by its Director General, New Delhi, to re-examine and dispose of the appeal preferred by the petitioner by referring to the contentions and grounds raised by him in his OAs/MAs insofar as they relate to the recording of adverse entries in Annual Confidential Report (ACR) about his performance for the relevant periods 2014-15, 2015-16

and 2016, by a reasoned order within the stipulated time. Perhaps, that order was not complied with within the stipulated time. The petitioner, instead of preferring a contempt application under Section 17 of the Administrative Tribunals Act, 1985 (for short 'the Act'), chose to file a Miscellaneous Application being M.A.No.47 of 2025 for implementation of the order dated 27.02.2020 in O.A.No.217 of 2019. When the said application was taken up on 05.06.2025, none appeared for the petitioner and the same was dismissed as not maintainable. Earlier also, the said application was dismissed along with M.A.No.144 of 2020 on 06.02.2025 but was listed again on the petitioner filing an affidavit to list the same under the caption 'for being mentioned'.

3. Be that as it may, petitioner has now approached this Court to assail both the orders dated 06.02.2025

and 05.06.2025 passed in M.A.No.47 of 2025 in O.A.No.217 of 2019.

4. Having heard learned counsel for the parties, we are of the view that the petitioner had a remedy to invoke the contempt jurisdiction of the learned Administrative Tribunal in terms of Section 17 of the Act, which he failed to do within the stipulated time. In order to circumvent the delay, he has filed M.A.No.47 in 2025 for implementation of order dated 27.02.2020, passed by the learned Administrative Tribunal, in O.A.No.217 of 2019.

5. Learned Administrative Tribunal dismissed it by the impugned proceedings as on the latter date *i.e.*, 05.06.2025, the petitioner was not present. We do not find any grounds whatsoever to interfere in the matter.

6. The instant Writ Petition is accordingly dismissed. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-T. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI CH.SRINIVAS Advocate [OPUC]
2. One CC to Ms. C.VANI REDDY, SC FOR ICAR [OPUC]
3. One CC to SRI N.BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:30/10/2025

ORDER

WP.No.29338 of 2025



**DISMISSING THE WRIT PETITION,
WITHOUT COSTS**

*Geopfes
for
12/11/25*